ELECTION TO STATE INSURANCE CORPORATION

THE DEPUTY MINISTER FOR LABOUR (SHRI ABID ALI): Sir, I move the following motion:

"That in pursuance of clause (1) of section 4 of the Employees' State Insurance Act, 1940, read with rule 2(A) of the Employees' State Insurance (Central) Rules, 1950, this Council do proceed to elect, in such manner as the Chairman may direct, a member from among themselves to serve on the Employees' State Insurance Corporation."

MR. CHAIRMAN: The question is:

"That in pursuance of clause (i) of section 4 of the Employees' State Insurance Act, 1948, read with rule 2(A) of the Employees' State Insurance (Central) Rules, 1950, this Council do proceed to elect, in such manner as the Chairman may direct, a member from among themselves to serve on the Employees' State Insurance Corporation.

The motion was adopted.

MR. CHAIRMAN: I have to inform hon. Members that the 7th September 1953 has been fixed as the last date for receiving nominations and the 10th September 1953 for holding election, if necessary, to the Employees' State Insurance Corporation.

The nominations will be received in the Council Notice Office up to 12 noon on the 7th September. The election, which will be conducted in accordance with the system of proportional representation by means of the single transferable vote, will be held in the Secretary's Room (Room No. 29), Ground Floor, Parliament House, between the hours of 10 A.M. and 1 P.M

THE FACTORIES (AMENDMENT) BILL, 1953

SHRI ABID ALI: Sir. I move:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

Mr. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill further to amend the Factories Act, 1948."

The motion was adopted.

SHRI ABID ALI: Sir, I introduce the Bill.

THE FORWARD CONTRACTS (RE-GULATION) AMENDMENT BILL.

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNA-MACHARI): Sir. I move:

"That leave be granted to introauce a Bill to amend the Forward Contracts (Regulation) Act, 1952."

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Forward Contracts (Regulation) Act. 1952."

The motion was adopted.

SHRI T. T. KRISHNAMACHARI: Sir, I introduce the Bill.

THE ANDHRA STATE BILL, 1953continued

SHRI S. MAHANTY (Orissa): Chairman, Sir, yesterday before the House rose, I was trying to dilate on one point, viz., the rendition of the 7 taluks of Bellary, however meritorious it might be in itself,-if I may venture to say so,-is rather inappropriate in the given context. The ground on which I sought to build the case was that the purpose of the Bill was the creation of an Andhra State -that was the specific issue-and not the extension of the territory of a Part